

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

Date of hearing: 16.2.2012

Petition No.272/2010

Subject: For Determination of deferred elements of tariff for the period from 1.4.2006 to 31.3.2009.

Petitioner: Damodar Valley Corporation (DVC)

Respondents: Department of Energy, Government of West Bengal and others

Parties present: Shri M.G.Ramachandran, Advocate for DVC
Ms. Swapna Sheshadri, Advocate for DVC
Shri P.Battacharya, DVC
Shri S.Ganguly, DVC
Shri Rajiv Ranjan, Advocate for SAIL-BSL
Shri Rajiv Shankar Dwivedi, Advocate for SAIL-BSL
Shri B.N.P.Singh, SAIL-BSL
Shri Ajay Kumar, SAIL-BSL
Ms. Tulika Mukherjee, SAIL-BSL
Shri S.K.Francis, Consultant, SAIL-BSL
Shri R.B.Sharma, Advocate for JSEB
Shri Amit Kapur, Advocate for BSAL
Shri Apoorva Misra, Advocate for BSAL
Ms. Sugandha Somani, Advocate for BSAL
Shri Gautam Shariff, BSAL
Shri Rajesh Gupta, BSAL

Record of Proceedings

During hearing, the learned counsel for SAIL-BSL submitted that in terms of directions of the Commission during the hearing on 12.1.2012, affidavit enclosing copy of the distribution license along with details have been filed.

2. Learned counsel for BSAL submitted that written submission has been filed on behalf of the respondent and no further submission is required to be made. If the Commission desires any information to be filed, the same will be complied with.
3. Learned counsel for the petitioner and other respondents submitted that they have concluded their arguments.
4. The Commission reserved its order in the matter.

By Order of the Commission

Sd/-
(T.Rout)
Joint Chief (Legal)